

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 43/10 SCHEDULED TO BE HELD ON 27.01.2010 BUT ACTUALLY HELD ON 02.02.2010.

The Meeting No. 43/10 of Norms Committee-II was held on 02.02.2010 for the licensing year 2009-2010 under the Chairmanship of Sh. A. KOMU, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Sh. A.K. Aggarwal, Jt. IA	C&PC
2.	Sh. Gajraj Singh, Sr. D.O.	DHI
3.	Sh. S.K. Jain, D.O.	DIPP
4.	Narendra Vashista	DGFT

1	Case No.:1/43/81-ALC2/2009	Party Name:YAMUNA POWER & INFRASTRUCTURE LTD	Meet No/Date:43/81-ALC2/2009 27.01.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00416/AM10/	RLA File :05/24/040/00430/AM10/	Lic.No/Date:0510255635 05.01.2010	Defer Date:16.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 43/81 scheduled to be held on 27.01.2010 but actually held on 02.02.2010. The Committee observed that Hard copy of the application received from RA and has been referred to DIPP & DC(MSME) for examination and comments. The case stands deferred and to be relisted on 16.03.2010.			

2	Case No.:2/43/81-ALC2/2009	Party Name:CONNECT INTERNATIONAL PVT.LTD.	Meet No/Date:43/81-ALC2/2009 27.01.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00417/AM10/	RLA File :05/23/040/00149/AM10/	Lic.No/Date:0510255673 05.01.2010	Defer Date:16.03.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 43/81 scheduled to be held on 27.01.2010 but actually held on 02.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 16.03.2010.

3	Case No.:3/43/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:43/81-ALC2/2009 27.01.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00418/AM10/	RLA File :05/23/040/00135/AM10/	Lic.No/Date:0510255677 06.01.2010	Defer Date:16.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 43/81 scheduled to be held on 27.01.2010 but actually held on 02.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 16.03.2010.			

4	Case No.:4/43/81-ALC2/2009	Party Name:RUBY MICA COMPANY PRIVATE LIMITED,	Meet No/Date:43/81-ALC2/2009 27.01.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00419/AM10/	RLA File :02/24/040/00174/AM10/	Lic.No/Date:0210136144 06.01.2010	Defer Date:16.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 43/81 scheduled to be held on 27.01.2010 but actually held on 02.02.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.03.2010: - 1. Information in respect of S.No. 3, 4, 5 & 11 of Standard Deficiency Letter – export product-wise.			

5	Case No.:5/43/81-ALC2/2009	Party Name:ABB LIMITED	Meet No/Date:43/81-ALC2/2009 27.01.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00420/AM10/	RLA File :07/24/040/00371/AM10/	Lic.No/Date:0710069331 08.01.2010	Defer Date:16.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 43/81 scheduled to be held on 27.01.2010 but actually held on 02.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 16.03.2010.			

6	Case No.:6/43/81-ALC2/2009	Party Name:ABB LIMITED	Meet No/Date:43/81-ALC2/2009 27.01.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00421/AM10/	RLA File :07/24/040/00377/AM10/	Lic.No/Date:0710069332 08.01.2010	Defer Date:16.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 43/81 scheduled to be held on 27.01.2010 but actually held on 02.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 16.03.2010.			

7	Case No.:7/43/81-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:43/81-ALC2/2009 27.01.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00422/AM10/	RLA File :03/95/040/00537/AM10/	Lic.No/Date:0310554919 12.01.2010	Defer Date:16.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 43/81 scheduled to be held on 27.01.2010 but actually held on 02.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 16.03.2010.			

8	Case No.:10/43/81-ALC2/2009	Party Name:THEETA ELECTRICALS PVT LTD.	Meet No/Date:43/81-ALC2/2009 27.01.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00425/AM10/	RLA File :05/24/040/00616/AM09/	Lic.No/Date:0510256208 13.01.2010	Defer Date:16.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 43/81 scheduled to be held on 27.01.2010 but actually held on 02.02.2010. The Committee observed that Hard copy of the application received from RA and has been referred to DIPP & DC(MSME) for examination and comments. The case stands deferred and to be relisted on 16.03.2010.			

9	Case No.:11/43/81-ALC2/2009	Party Name:THEETA ELECTRICALS PVT LTD.	Meet No/Date:43/81-ALC2/2009 27.01.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00426/AM10/	RLA File :05/24/040/00448/AM09/	Lic.No/Date:0510256210 13.01.2010	Defer Date:16.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 43/81 scheduled to be held on 27.01.2010 but actually held on 02.02.2010. The Committee observed that Hard copy of the application received from RA and has been referred to DIPP & DC(MSME) for examination and comments. The case stands deferred and to be relisted on 16.03.2010.			

10	Case No.:12/43/81-ALC2/2009	Party Name:AMELCO KABEL PVT.LTD.	Meet No/Date:43/81-ALC2/2009 27.01.2010	Status:Closed
	HQ File :01/81/050/00427/AM10/	RLA File :05/23/040/00151/AM10/	Lic.No/Date:0510256216 13.01.2010	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 43/81 scheduled to be held on 27.01.2010 but actually held on 02.02.2010. As informed by RA, the AA has been issued on repeat basis as per decision in meeting No. 04/81 dated 28.04.2009 in licence no. 0510235845 dated 05.02.2009. Hence, NC decided to close the case on their part.			

11	Case No.:8/43/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:43/81-ALC2/2009 27.01.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00423/AM10/	RLA File :03/94/040/00869/AM10/	Lic.No/Date:0310555103 13.01.2010	Defer Date: 16.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 43/81 scheduled to be held on 27.01.2010 but actually held on 02.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 16.03.2010.			

12	Case No.:9/43/81-ALC2/2009	Party Name:HYDRIL JINDAL INTERNATIONAL PVT. LTD.	Meet No/Date:43/81-ALC2/2009 27.01.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00424/AM10/	RLA File :05/23/040/00144/AM10/	Lic.No/Date:0510256194 13.01.2010	Defer Date:16.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 43/81 scheduled to be held on 27.01.2010 but actually held on 02.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 16.03.2010.			

13	Case No.:13/43/81-ALC2/2009	Party Name:COPRAL INSULATED CONDUCTORS PVT LTD	Meet No/Date:43/81-ALC2/2009 27.01.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00428/AM10/	RLA File :04/24/040/00262/AM10/	Lic.No/Date:0410110859 15.01.2010	Defer Date:16.03.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 43/81 scheduled to be held on 27.01.2010 but actually held on 02.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 16.03.2010.

14	Case No.:14/43/81-ALC2/2009	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:43/81-ALC2/2009 27.01.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00429/AM10/	RLA File :05/24/040/00424/AM10/	Lic.No/Date:0510256547 18.01.2010	Defer Date:16.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 43/81 scheduled to be held on 27.01.2010 but actually held on 02.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 16.03.2010.			

15	Case No.:15/43/81-ALC2/2009	Party Name:INTERPLEX ELECTRONICS INDIA PVT.LTD.,	Meet No/Date:43/81-ALC2/2009 27.01.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00430/AM10/	RLA File :07/24/040/00385/AM10/	Lic.No/Date:0710069448 18.01.2010	Defer Date:16.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 43/81 scheduled to be held on 27.01.2010 but actually held on 02.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 16.03.2010.			

PART –AR –DEFFER

Case No.AR -58	M/s. Magppie International Ltd.
Meeting No.43/81	F.No.01/81/50/695/AM07/DES-I/DES-II
Dated 27.01.2010	Advance License No 0510191655 dt.25.09.2006
	RLA F.No. 05/24/40/00538/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 43/81 scheduled to be held on 27.01.2010 but actually held on 02.02.2010. NC decided that the exporter may produce documentary evidence before RA to establish that the imported items against the advance authorisation have been utilized in the export product. RA may verify Shipping Bills, copies of customs attested invoices/ packing list or any other satisfactory criteria for this purpose in case of shipments already made.

R/A may take suitable consequential action accordingly.

Case No.AR -59	M/s. Raychem RPG Ltd.Mumbai
Meeting No.43/81	F.No.01/81/162/369/AM09/DES-II
Dated 27.01.2010	Advance Licence No 0310459698 dt.31.01.2008
	RLA F.No. 03/95/39/0004/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 43/81 scheduled to be held on 27.01.2010 but actually held on 02.02.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Description of Export products and their weights may be specified as under:

Sl.No.	Description	Net Export Weight
1	Finish Towel Blade (Model: RB-0614F)	1.198 Kgs
2	Finish Towel Blade (Model: RB-0618F)	1.591 Kgs
3.	Combination Towel Blade (Model: RB-0814C)	1.648 Kgs
4.	Combination Towel Blade (Model: RB-0818C)	2.161 Kgs

2. Quantities of import items may be allowed as under:

Sl.No.	Description	Quantity
For Export product at Sl No. 1 above		
1	Spring Steel Strip 65 Mn, 1.6 mm thick, Width 152.4 mm	0.673 Kgs inclusive of a wastage of 2 %
For Export product at Sl No. 2 above		
2	Spring Steel Strip 65 Mn, 1.6 mm thick, Width 152.4 mm	0.867 Kgs inclusive of a wastage of 2 %
For Export product at Sl No. 3 above		
3	Spring Steel Strip 65 Mn, 2 mm thick, Width 203.2 mm	1.132 Kgs inclusive of a wastage of 2 %
For Export product at Sl No. 4 above		

4	Spring Steel Strip 65 Mn, 2 mm thick, Width 203.2 mm	1.448 Kgs inclusive of a wastage of 2 %
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R/A may take suitable consequential action accordingly.

Case No.AR -60	M/s. Sterlite Industries(I) Ltd., Tuticorin
Meeting No.43/81	F.No.01/81/50/229/AM07/DES-II
Dated 27.01.2010	Advance Licence No 0310387431 dt.28.06.2006
	RLA F.No. 03/95/040/0289/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 43/81 scheduled to be held on 27.01.2010 but actually held on 02.02.2010. NC decided to defer the case for the next meeting to be held on 16.02.2010.

Case No.AR -61	M/s.Crompton Greaves Ltd.Mumbai
Meeting No.43/81	F.No.01/80/50/00065/AM06/DES-I/DES-II
Dated 27.01.2010	Advance Licence No 0310359961 dt.16.12.2005
	RLA F.No. 03/94/40/1412/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 43/81 scheduled to be held on 27.01.2010 but actually held on 02.02.2010. NC decided that file alongwith all the documents may be forwarded to DHI for comments. The case stands deferred and to be relisted on 16.03.2010.

Case No.AR -62	M/s. Transalloy India Pvt. Ltd. Mumbai.
Meeting No.43/81	F.No.01/80/50/00345/AM08/DES-II
Dated 27.01.2010	Advance Licence No 0310445415 dt.10.08.2007
	RLA F.No. 03/95/40/612/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 43/81 scheduled to be held on 27.01.2010 but actually held on 02.02.2010. NC decided that file alongwith all the documents may be forwarded to DHI for comments. The case stands deferred and to be relisted on 16.03.2010.

PART-B-

Case No.B -5	M/s. Rajendra Mechanical Industrial Ltd.Mumbai
Meeting No.43/81	F.No.01/81/162/612/AM10/DES-II
Dated 27.01.2010	Advance Licence No 0310272011 dt.01.06.2004 and Advance Licence No.0310383103 dt. 05.06.2006
	RLA F.No. 03/22/040/0171/AM05 and

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 43/81 scheduled to be held on 27.01.2010 but actually held on 02.02.2010. The committee observed that the comments from MOS are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 16.03.2010.

Case No.B -6	M/s. Soni Ispat Ltd.Indore
Meeting No.43/81	F.No.01/81/162/481/AM10/DES-II
Dated 27.01.2010	Advance Licence No 1110014170 dt.10.10.2006 and Advance Licence No. 1110013800 dt.01.08.2006
	RLA F.No. 11/21/040/076/AM07 & 11/22/040/053/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 43/81 scheduled to be held on 27.01.2010 but actually held on 02.02.2010. The committee observed that the comments from MOS are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 16.03.2010.
